


Bail Application number 1266  
FIR No. Not known  
Police Station : Tilak Nagar  
State Vs. Ankush Kumar  
U/s Not known

01.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Shri Jitender Kumar Tomar, learned counsel for applicant  
through video-conferencing (CISCO Webex).

FIR has not been registered in the present case. Issue notice to  
the SHO to file report on 04.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
01.07.2020

FIR No.165/2020  
Police Station :Rajouri Garden  
State Vs. Ram Vinay Bhushan  
U/s 420/506/34 IPC

01.07.2020

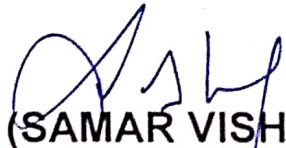
The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 30.06.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State.  
Sh. Ashish Upadhyaya learned counsel for applicant / accused Ram Vinay Bhushan.  
Sh. K.R. Sharma, learned counsel for one of the victim Sikender Yadav.

It is jointly submitted that the matter has now been settled with this victim Sikender Yadav and the MoU is placed on record.

At joint request, put up on **20.08.2020**.

The interim bail of the applicant / accused is extended till next date.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
01.07.2020

**FIR No.250/2011  
State Vs. Kusum Lata  
U/s 420/467/468/471/120B IPC**


01.07.2020

**The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020**

**Present : Shri Santosh Kumar Singh, learned Additional Public  
Prosecutor for State  
Shri Murari Tiwari, learned counsel for applicant through  
video-conferencing (CISCO Webex).**

It is submitted by the counsel for applicant that the charge-sheet  
has been filed in the present case.

Issue notice to the investigating officer to come alongwith  
chargesheet and case diary on **03.07.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**01.07.2020**

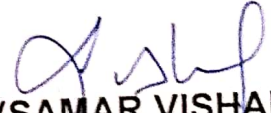
FIR No.137/2020  
Police Station : Moti Nagar  
State Vs. Chirag  
U/s 376/365 IPC

01.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Shri Santosh Kumar Singh, learned Additional Public  
Prosecutor for State  
Shri Neeraj Kumar, learned counsel for applicant through  
video-conferencing (CISCO Webex).  
Victim. Simran in person.

Assistance of investigating officer is required in the present  
case. Accordingly issue notice to the investigating officer for  
03.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
01.07.2020

**FIR No. 440/2020**  
**Police Station : Tilak Nagar**  
**State Vs.Pooja Chadha**  
**U/s 308/34 IPC**

01.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Shri A.D Malik, Id. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to accused Pooja Chadha.

Reply to the bail application has been filed by the IO. However, assistance of IO, who is not present today, is required for deciding the bail application, Issue notice to the IO to appear in person on the next date of hearing. Bail application be listed on 02.07.2020.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**01.07.2020**

**FIR No. 440/2020**  
**Police Station : Tilak Nagar**  
**State Vs. Hanish Chadha**  
**U/s 308/34 IPC**

01.07.2020

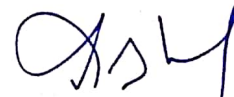
**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Shri A.D Malik, Id. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to accused Hanish Chadha.

Reply to the bail application has been filed by the IO. However, assistance of IO, who is not present today, is required for deciding the bail application, Issue notice to the IO to appear in person on the next date of hearing. Bail application be listed on 02.07.2020.



**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**01.07.2020**

FIR No. 0121/2020  
Police Station : Paschim Vihar East  
State Vs. Manmohan Juneja  
U/s 354/323/509/506/34 IPC

01.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.  
Shri H.S Sodhi, Ld. Counsel for accused/applicant.  
Complainant in person with Ms. Varsha, Ld. Counsel.

This is second application for grant of anticipatory bail to accused Manmohan Juneja.

IO has filed reply to the bail application.

IO is not present today.

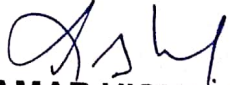
IO be summoned for 13.07.2020.

***Till then, the interim protection earlier granted to accused vide order dated 18.03.2020 stands extended till 13.07.2020.***

Accused / applicant is directed to join the investigation as and when required by the IO.

Put up for consideration of bail application on 13.07.2020.

Copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
01.07.2020

र  
क  
मे  
री सि  
में

Bail application no.1269  
FIR No. 340/20  
Police Station : Nangloi  
State Vs. Vinod Kumar  
U/s 394/397/411/34 IPC

01.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Shri Satyender Kumar, Ld. Counsel for accused/applicant.

This is second application for grant of bail to accused Vinod Kumar *inter alia* on the ground that accused is innocent and has been falsely implicated in the present case. Further, accused has been involved in the present case on the basis of informant identification. It is also stated that accused is the only bread earner of his family and there is no one to take care his ailing mother. It is prayed that since accused has no other criminal antecedents, he may be released on bail.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are grave in nature. Dismissal of the bail is prayed for.

I have perused the reply filed by the IO as per which accused as well as other co-accused were arrested on the identification of complainant Jai Prakash.

It is noteworthy that accused / applicant committed offence during the period of lock-down. Further, after dismissal of earlier bail application of accused vide order dated 04.05.2020 by the Ld. ASJ, West, no fresh ground for grant of bail to accused has been emerged on record. As per reply of IO, investigation of

ASJ



the present case is still pending. Furthermore, accused is also previously involved in other criminal cases.

Keeping in view the fact that the allegations against the accused are grave in nature and the fact that there is no fresh ground for grant of bail to accused and also that investigation of the case is not complete, I do not deem it fit to admit accused / applicant on bail. Accordingly, the bail application of accused / applicant Vinod Kumar stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**01.07.2020**

FIR No. 127/2019  
Police Station : EOW Mandir Marg  
State Vs. Vinod Kumar Prasad  
U/s 420/468/471/467/102B IPC

01.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Son of the applicant in person.

Shri Anish Bhola, Ld. Counsel for complainant.

This is an application for grant of bail to accused Vinod Kumar Prasad.

Reply to the application has been filed.

Son of the applicant submits that applicant's counsel is out of station and, hence not able to appear today. He requested for adjournment and sought next date after 06.07.2020.

Ld. Counsel for the complainant has opposed the bail application stating that this is the fourth bail application moved by the accused/applicant.

At request of son of applicant/accused, bail application be listed on 10.07.2020.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi

01.07.2020